

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **34/AM14**
SCHEDULED TO BE HELD ON 20.11.2013
(HELD ON 27.11.2013)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **34/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled held on 20.11.2013 (held on 27.11.2013)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee confirmed Minutes of NC Meeting No. **32/AM14 and 33/AM14 held on 14.11.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

	AS ICI INDIA LTD.)		Deferred
NC No.: 34/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310214142 dated 15.07.2003	RLA F. No. 03/24/040/00696/AM04	

Request: Fixation of adhoc norms for the export product “Nitrocellulose

Damped with IPA”

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-173	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00059/AM14/DES-VII	Status: Deferred
NC No.: 34/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310183237 dated 10.02.2003	RLA F. No. 03/24/040/01790/AM03	

Request: Fixation of norms for the export product “Nitrocellulose damped with

DBP”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-174	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00060/AM14/DES-VII	Status: Deferred
NC No.: 34/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310221068 dated 27.08.2003	RLA F. No. 03/24/040/00085/AM04	

Request: **Fixation of norms for the export product “Nitrocellulose damped with IPA”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-175	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00061/AM14/DES-VII	Status: Deferred
NC No.: 34/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310198236 dated 28.04.2003	RLA F. No. 03/24/040/00010/AM04	

Request: Fixation of norms for the export product “Nitrocellulose damped with

ATBC”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-176	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00062/AM14/DES-VII	Status: Deferred
NC No.: 34/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310086853 dated 01.06.2001	RLA F. No. 03/24/040/00165/AM02	

Request: Fixation of norms for the export product “Industrial Nitrocellulose
Phthalate”.

containing 20% Dibutyl

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-177	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00063/AM14/DES-VII	Status: Deferred
NC No.: 34/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310086851 dated 01.06.2001	RLA F. No. 03/24/040/00092/AM02	

Request: Fixation of norms for the export product “Nitrocellulose damped with 19.5% Acetyl Tri-Butyl Citrate (ATBC)”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-178	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00064/AM14/DES-VII	Status: Deferred
NC No.: 34/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310151310 dated 01.08.2002	RLA F. No. 03/24/040/01444/AM02	

Request: Fixation of norms for the export product “Nitrocellulose damped with IPA”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the

Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-179	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00065/AM14/DES-VII	Status: Deferred
NC No.: 34/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310225143 dated 16.09.2003	RLA F. No. 03/24/040/00967/AM04	

Request: **Fixation of norms for the export product “Nitrocellulose damped with ATBC”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

ONLINE CASES

Case No.: 18/19/87-ALC1/2013	Party Name:BOSTIK INDIA PRIVATE	Meet No/Date:34/87-ALC1/2013	Status: Deferred
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1		LIMITED	27.11.2013	
	HQ File :01/87/050/00158/AM14/	RLA File :07/24/040/00395/AM10/	Lic.No/Date:0710075067 27.10.2010	Defer Date:11.12.2013
Decision: A copy of application received from RLA, Bangalore and sent to D/o C&PC on 25.11.2013. Comments awaited from D/o C&PC.				

2	Case No.:9/23/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670 31.07.2012	Defer Date:11.12.2013
Decision: A D/L No. 46011/17/2004-PC-II, dated 29.08.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.				

3	Case No.:2/20/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00163/AM14/	RLA File :05/23/040/00277/AM13/	Lic.No/Date:0510338580 07.11.2012	Defer Date:11.12.2013
Decision: CLA, New Delhi has been requested through e-mail on 18.09.2013 and 04.10.2013 for furnishing 4.7 application alongwith the clarification for not furnishing application on time. However, Application alongwith clarification awaited from CLA, New Delhi. Hence, it was decided to again call for 4.7 application alongwith report from CLA, New Delhi for not furnishing 4.7 application on time.				

4	Case No.:5/42/87-ALC1/2012	Party Name:POWER ADDITIVES.	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date:11.12.2013
Decision: A D/L No. 46011/05/2013-PC-II, dated 13.02.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013 and again on				

23.10.2013. Comments awaited from D/o C&PC.

5	Case No.: 4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:11.12.2013
	Decision: A D/L No. 46011/26/2013-PC.II dated 19.09.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.10.2013. Comments awaited from D/o C&PC.			

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Case No.:20/7/87-ALC1/2013	Party Name:SINGLA POLYMERS,	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Rejected																																														
HQ File :01/87/050/00032/AM14/	RLA File :05/24/040/00489/AM13/	Lic.No/Date:0510350604 02.04.2013	Defer Date:																																														
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>40029920</td><td>62/0- Bonding/Cushion Gum</td><td>10000.000</td><td>K.G</td><td>1546278.00</td><td>28114.00 US Dollars</td></tr><tr><td>2</td><td>40082940</td><td>62/0- Pre-Cured Tread Rubber</td><td>60000.000</td><td>K.G</td><td>9558423.00</td><td>173790.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>11,104,701.00</td><td>201,904.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td>50,675.00 US</td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	40029920	62/0- Bonding/Cushion Gum	10000.000	K.G	1546278.00	28114.00 US Dollars	2	40082940	62/0- Pre-Cured Tread Rubber	60000.000	K.G	9558423.00	173790.00 US Dollars					Total	11,104,701.00	201,904.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)							50,675.00 US		
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																											
1	40029920	62/0- Bonding/Cushion Gum	10000.000	K.G	1546278.00	28114.00 US Dollars																																											
2	40082940	62/0- Pre-Cured Tread Rubber	60000.000	K.G	9558423.00	173790.00 US Dollars																																											
				Total	11,104,701.00	201,904.00																																											
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																									
						50,675.00 US																																											

1	40010000	Natural Rubber -RSS3/RSS4	15834.720	K.G	2,787,125.00	2,787,125.00 US Dollars	278,713.00	Value & Qty
2	28030010	Carbon Black	24288.550	K.G	2,271,225.00	41,295.00 US Dollars	227,123.00	Value & Qty
3	40020000	Syntehtic Rubber (Styrene Butadine Rubber - 1502/1500/1712)	12209.010	K.G	2,014,650.00	36,630.00 US Dollars	201,465.00	Value & Qty
4	40020000	Synthetic Rubber (Poly Butadine Rubber- 1220/PBR-01)	14666.520	K.G	2,500,850.00	45,470.00 US Dollars	250,850.00	Value & Qty
				Total	9,573,850.00	174,070.00		

Decision: A D/L No. 7/183/2013/TSW dated 02.07.2013 was issued by DIPP to firm. This was followed by Reminders from DGFT on 02.07.2013 and 16.09.2013 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

7	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:11.12.2013
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013. Comments awaited from D/o C&PC.			

Case No.:14/9/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Rejected
HQ File :01/87/050/00059/AM14/	RLA File :30/24/040/00004/AM14/	Lic.No/Date:3010093524 30.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40115000	62/0- BICYCLE TYRES	200000.000	K.G	27500000.00	500000.00 US Dollars		
2	40132000	62/0- BICYCLE TUBES	100000.000	K.G	15125000.00	250000.00 US Dollars		
3	40115090	62/0- NYLON BICYCLE TYRES	135000.000	K.G	16500000.00	300000.00 US Dollars		
				Total	59,125,000.00	1,050,000.00		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40020000	NATURAL RUBBER /SYNTHETIC RUBBER PBR	110000.000	K.G	15,125,000.00	275,000.00 US Dollars	30.00	Qty
2	28030000	CARBON BLACK	50000.000	K.G	3,025,000.00	55,000.00 US Dollars	30.00	Qty
3	38120000	RUBBER CHEMICALS	4000.000	K.G	717,365.00	13,043.00 US Dollars	30.00	Qty
						14 000 00		

4	28170000	ZINC OXIDE	10000.000	K.G	770,000.00	US Dollars	30.00	Qty
5	56079000	POLYSTER CORD	15000.000	K.G	2,475,000.00	45,000.00 US Dollars	30.00	Qty
6	38120000	MISC CHEMICALS (PARAFFIN WAX,PIGMENTS , SULPHUR,PLASTIZER, COUPLING AGENT,CATALYST)	15000.000	K.G	1,470,645.00	26,739.00 US Dollars	30.00	Qty
7	73260000	BEAD WIRE	6000.000	K.G	330,000.00	6,000.00 US Dollars	30.00	Qty
8	40020000	NATURAL RUBBER /SYNTHETIC RUBBER PBR	61000.000	K.G	8,387,500.00	152,500.00 US Dollars	30.00	Qty
9	28030000	CARBON BLACK	27000.000	K.G	1,650,000.00	30,000.00 US Dollars	30.00	Qty
10	38120000	RUBBER CHEMICALS	3000.000	K.G	330,000.00	6,000.00 US Dollars	30.00	Qty
11	28170000	ZINC OXIDE	5000.000	K.G	412,500.00	7,500.00 US Dollars	30.00	Qty
12	74040000	BRASS SCRAP	3800.000	K.G	626,560.00	11,392.00 US Dollars	30.00	Qty
13	38120000	MISC CHEMICALS(PARAFFIN WAX,PLASTICIZER, COUPLING AGENT)	7000.000	K.G	550,000.00	10,000.00 US Dollars	30.00	Qty
14	40020000	NATURAL RUBBER /SYNTHETICRUBBER PBR	66150.000	K.G	8,731,800.00	158,760.00 US Dollars	30.00	Qty
15	73260000	BEAD WIRE	9000.000	K.G	668,250.00	12,150.00 US Dollars	30.00	Qty
						20.000.00		

16	28030000	CARBON BLACK	20250.000	K.G	1,100,000.00	US Dollars	30.00	Qty
17	38120000	RUBBER CHEMICALS	2700.000	K.G	445,500.00	8,100.00 US Dollars	30.00	Qty
18	28170000	ZINC OXIDE	2700.000	K.G	220,000.00	4,000.00 US Dollars	30.00	Qty
19	38120000	MISC CHEMICALS(PARAFFIN WAX,COUPLING AGENTS, PLASTICIZERS ,CATALYSTS)	10800.000	K.G	676,280.00	12,296.00 US Dollars	30.00	Qty
20	59020000	NYLON FABRIC 840 DENIER AND ABOVE	10125.000	K.G	2,505,965.00	45,563.00 US Dollars	30.00	Qty
				Total	50,217,365.00	913,043.00		

Decision: A D/L No. 7/264/2012-TSW dated 11.06.2013 was issued by DIPP to firm. This was followed by Reminders from DGFT on 01.07.2013 and 16.09.2013 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

9	Case No.:10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	Defer Date:11.12.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

10	Case No.:9/17/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00116/AM14/	RLA File :03/94/040/00086/AM14/	Lic.No/Date:0310734131 13.05.2013	Defer Date:18.12.2013
	Decision: A copy of application was forwarded to DIPP on 23.07.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

11	Case No.:16/14/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00099/AM14/	RLA File :05/23/040/00039/AM14/	Lic.No/Date:0510355253 27.05.2013	Defer Date:11.12.2013
	Decision: A D/L No. 46011/59/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.09.2013 and 01.11.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

12	Case No.:23/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00130/AM14/	RLA File :30/24/040/00005/AM14/	Lic.No/Date:3010094323 03.06.2013	Defer Date:11.12.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.: 24/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00131/AM14/	RLA File :30/24/040/00008/AM14/	Lic.No/Date:3010094324 03.06.2013	Defer Date:11.12.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

14	Case No.: 25/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00132/AM14/	RLA File :30/24/040/00009/AM14/	Lic.No/Date:3010094325 03.06.2013	Defer Date:11.12.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

15	Case No.: 6/19/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00146/AM14/	RLA File :03/94/040/00198/AM14/	Lic.No/Date:0310736672 05.06.2013	Defer Date:18.12.2013
	Decision: A copy of application was forwarded to DIPP on 31.07.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

	Case No.: 3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
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16	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

17	Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

18	Case No.:10/17/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00117/AM14/	RLA File :03/95/040/00144/AM14/	Lic.No/Date:0310737118 10.06.2013	Defer Date:11.12.2013
	Decision: A D/L No. 46011/65/2013-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

19	Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:11.12.2013

Decision: A D/L was issued to firm on 01.11.2013 giving 15 days time for submission of information. Reply awaited from firm.

20	Case No.:13/17/87-ALC1/2013	Party Name:PRECISION MOULDS AND DIES	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00120/AM14/	RLA File :05/24/040/00095/AM14/	Lic.No/Date:0510357849 21.06.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/64/2013-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 22.10.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

21	Case No.:11/17/87-ALC1/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00118/AM14/	RLA File :05/23/040/00111/AM14/	Lic.No/Date:0510357979 25.06.2013	Defer Date:11.12.2013
	Decision: A D/L No. 7/82/2013-TSW dated 19.09.2013 was issued by DIPP to firm. This was followed by Reminder from DGFT on 01.11.2013 giving 15 days time for submission of information. Reply awaited from firm.			

	Case No.:15/17/87-ALC1/2013	Party Name:PRECISION MOULDS & DIES PVT LTD	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00122/AM14/	RLA File :05/24/040/00105/AM14/	Lic.No/Date:0510358109 26.06.2013	Defer Date:25.12.2013

22	Decision: A D/L No. 46011/64/2013-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 22.10.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		
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23	Case No.:17/25/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00215/AM14/	RLA File :34/24/040/00094/AM14/	Lic.No/Date:3410037596 07.08.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/88/2008-PC-II, dated 11.10.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2013. Comments awaited from D/o C&PC.			

24	Case No.:5/25/87-ALC1/2013	Party Name:J K TYRE & INDUSTRIES LTD.	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00203/AM14/	RLA File :05/23/040/00200/AM14/	Lic.No/Date:0510362508 13.08.2013	Defer Date:11.12.2013
	Decision: A D/L No. 12(7)/11-TSW dated 21.10.2013 was issued by DIPP to firm. This was followed by Reminder from DGFT on 01.11.2013 giving 15 days time for submission of information. Reply awaited from firm.			

	Case No.:6/25/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:34/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00204/AM14/	RLA File :05/23/040/00210/AM14/	Lic.No/Date:0510362948	Defer Date:18.12.2013

Decision: A D/L No. 46011/37/2013-PC-II, dated 11.10.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.11.2013. Comments awaited from D/o C&PC.

Meeting ended with thanks to Chair and all participants.
